

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1709
ANSWERED ON:30.11.2009
UNREST AMONG LABOURERS
Owaisi Shri Asaduddin

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour unrest in the country has increased during the last three years and the current year;
- (b) if so, the reasons therefor indicating the number of such disputes reported during the said period, State-wise and year-wise;
- (c) the total loss in production as well as in monetary terms being suffered by the country as a result thereof during the said period, State-wise and year-wise; and
- (d) the steps taken by the Government for speedy resolution of such disputes?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): A statement showing number of disputes, State-wise during the last three years and the current year along with total loss in production in monetary terms, as per the statistics compiled by the Labour Bureau, Ministry of Labour & Employment, is Annexed. As is evident, significant increase has not been recorded during the said period. The main reasons for industrial unrest are disputes between the workers and management on issues such as wages & allowances, bonus, personnel matters, retrenchment, leave & hours of work and indiscipline & violence.

(d): The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relations machinery of the appropriate Government for resolution of industrial disputes. Central Industrial Relations Machinery (CIRM) of Ministry of Labour & Employment continuously makes efforts to maintain harmonious industrial relations in establishments falling under the central sphere.